Serial No. 02 Supplementary Cause List. Through Video Conferencing

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG-CrlM No. 19-A/2020 In EMG-Bail No. 8-A /2020

Shoiab Bashir Sheikh.

...Petitioner(s)

Through: Mr Sajad Ahmad Geelani, Advocate.

vs

Union Territory of JK & Ors.

...Respondent(s)

Through: Mr B.A. Dar, Sr AAG.

CORAM:

Hon'ble Mr. Justice Ali Mohammad Magrey, Judge

ORDER

EMG-CrlM No. 19-A/2020;

Mr Sajad Ahmad Geelani, Advocate for Applicant. Mr B.A. Dar, Senior AAG for Non-applicants

The instant application has been filed by the applicant, seeking extension of time to attach the requisite court fee and certified copy of the judgment with the instant bail application.

On the set of facts and the grounds urged, coupled with submission made, the instant application is allowed and the applicant is permitted to make good the deficiency as and when Registry starts working in the regular form.

CrlM is accordingly *disposed* of.

EMG-B.A. No. 28-A/2020;

Mr Sajad Ahmad Geelani, Advocate for Applicant. Mr B.A. Dar, Senior AAG for Non-applicants.

Mr B.A. Dar, learned Sr AAG seeks and is granted two weeks' time for filing the objections.

List again on 13th of July, 2020.

Meanwhile Mr B.A. Dar, learned Sr AAG to expedite the process of furnishing the FSL report.

Copy of this order be furnished to the appearing counsel for the parties, through email services.

(Ali Mohammad Magrey)
Judge.

SRINAGAR; 18.05.2020

